formulated FAME India Scheme [Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India]. At present, the Phase-1 of FAME India Scheme is under implementation through four focus areas namely Demand Creation, Technology Platform, Pilot Project and Charging Infrastructure. The Phase-1 of FAME India Scheme was originally approved for a period of 2 years commencing from 1st April, 2015, which has been extended from time to time thereafter and the last extension is allowed upto 31st March, 2019.

Under demand creation focus area of the scheme, the purchaser of electric/hybrid vehicle (xEVs) is given an upfront reduction in purchase price by the dealer at the time of purchase of xEV. So far, the Government has supported 2,65,335 xEVs through demand incentives under FAME India Scheme.

Specific projects under Pilot Projects, R&D/Technology Development and Public Charging Infrastructure components are also funded by the Government under this scheme.

Under new GST regime, the rates of GST on Electric Vehicles has been kept in the lower bracket of 12% (with no Cess) as against the 28% GST rate with Cess up to 22% for conventional vehicles.

Financial health of real estate companies

471 SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government is aware of poor financial health of real estate companies;
- (b) whether Government has assessed the problems being faced by home buyers due to financial strains of such companies;
 - (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether Government has taken any steps to bring reprieve to home buyers who have been waiting for years to get their homes; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (e) Ministry of Housing and Urban Affairs (MoHUA) does not maintain such information.

As per provisions of the Real Estate (Regulation and Development) Act, 2016, (RERA), the Real Estate Regulatory Authority of the concerned State/Union Territory is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given. RERA

also, *inter alia*, makes the promoter liable for refund of amount, with interest and compensation, in applicable cases, in accordance with the relevant provisions, in case the promoter fails to complete or is unable to give possession of the apartment, plot or building as per the terms of the agreement for sale.

Open defecation free towns along river Ganga

- 472. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether Government has any plan to declare towns along the river Ganga Open Defecation Free;
 - (b) if so, what is the date set for this purpose;
- (c) what is the number of towns along the river which have been declared open defecation free, so far; and
 - (d) what action Government proposes to take to expedite this work?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) The objectives of Swachh Bharat Mission - Urban (SBM-U) *inter alia* provides to make all Urban Local Bodies (ULBs) including 97 Ganga towns Open Defecation Free (ODF) by 2nd Oct., 2019. Number of Ganga Towns declared ODF as on 26.01.2018 is as below:—

Sl.No.	State	No. of Ganga towns	Declared ODF Town (Nos.)
1.	Uttarakhand	16	16
2.	Uttar Pradesh	21	21
3.	Bihar	18	18
4.	Jharkhand	2	2
5.	West Bengal	40	31
	Total	97	88

Under SBM (U), the share of Central Government as incentives on toilets is as under:-

- ₹ 4,000/- per toilet unit-For all States other than North Eastern States and Hilly States
- ₹ 10,800/- per toilet unit-For all North Eastern and Hilly States
- ₹ 39,200/- per unit of Community/Public Toilet
- ₹ 12,800/- per unit of Urinal